

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

02.04.2013

OA No. 273/2013

Mr. C.B. Sharma, Counsel for applicant.

Heard learned counsel for the applicant. This OA has been filed against the order dated 13.02.2013 (Annexure A/1) vide which the applicant has been transferred from Management Department to Engineering Department in the same capacity, in the same pay band and in the same grade pay. Learned counsel for the applicant submits that if this order is implemented then the seniority of the applicant would be adversely affected. He has submitted a representation dated 18.02.2013 (Annexure A/4) and another representation dated 19.03.2013 (Annexure A/5).

In the interest of justice, I deemed it proper to direct the respondents to decide the representations of the applicant according to the provisions of law expeditiously but not later than one month from the date of receipt of this order. If the applicant has not been relieved so far, he shall not be relieved till the decision on the representations dated 18.02.2013 & 19.03.2013 (Annexures A/4 & A/5 respectively).

If any adverse order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)
Member (A)

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